

**RE. ADJOURNMENT MOTION—
Contd.**

SHRI JYOTIRMOY BOSU: My point of order arises out of an observation that fell from your mouth this morning. This is in connection with the adjournment motion that I have given, concerning the death of Shri Krishan Chand, ex-Lt. Governor of Delhi. Although it is now more than a week, his wrist watch and the pair of glasses have still remained untraced; from the well where he was—he jumped in, as it has come to us all. There is no injury to his body and there are several other things. I am not going into those things. You made an observation that the matter is being enquired into; and, therefore, you have withheld your permission. I am drawing your attention to rule 41(2), sub-rule (xxi) which says:

“it shall not ordinarily ask for information on matters which are under consideration of a Parliamentary Committee....”

and to rule 41(2) sub-rule (xxii) which says:

“it shall not ordinarily ask about matters pending before any statutory tribunal or statutory authority performing any judicial or quasi-judicial functions or any commission or court of enquiry appointed to enquire into, or investigate, any matter but may refer to matters concerned with procedure or subject or stage of enquiry, if it is not likely to prejudice the consideration of the matter by the tribunal or commission or court of enquiry.”

This matter is only under investigation by the Police. Therefore, this House has every right to enquire, discuss and debate on this happening, because now even a section of the Police force, and many of us, are strongly of the opinion—and we have a serious apprehension—that this person has been murdered because he has revealed his desire that he will make a clean breast of all that had happened during the Emergency. That is why he has been done away with, by those

who are responsible for.... (Interruptions). This has gone to the Crime Branch. I would like to request you to reconsider the decision, since this is a very serious matter. You can take the sense of the House. This matter should come up to the House. Tomorrow I will again give notice and I would request you to accept my notice.

MR. SPEAKER: Rule 41, on which Shri Bosu relied upon, relates to the admission of questions; it has nothing to do with the admission of adjournment motions.

SHRI JYOTIRMOY BOSU: It is a serious matter.

MR. SPEAKER: Of course, it is a serious matter. In the matter of adjournment motions, I always take the most serious view of the matter. As the enquiry is going on, it will not be proper to interfere at this stage. Therefore, my ruling stands.

SHRI JYOTIRMOY BOSU: I protest. Under what rule?

MR. SPEAKER: It is no good protesting.

SHRI JYOTIRMOY BOSU: Can you show me in the rule book any provision that authorises you to give such a ruling?

MR. SPEAKER: I have heard you. You must accept the ruling of the Chair.

RE. POINT OF ORDER—Contd.

श्री कंबर लाल गुप्त : अध्यक्ष महोदय, मेरा प्वाएंट आफ़ ऑर्डर, लीडर आफ़ दि ऑपोज़िशन ने जो प्वाएंट आफ़ ऑर्डर उठाया था, खास तौर से मिस्टर सॉडे ने जो प्वाएंट आफ़ ऑर्डर उठाका था, उस के संबंध में है । मिस्टर सॉडे ने अपना प्वाएंट आफ़ ऑर्डर उठाते समय